**NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 17**
**ALLAHABAD BENCH**

**CP NO.(IB) 79/ALD/2020**

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2020 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : DADA JEETU BUILDCON PVT. LTD. V/s JAIPRAKASH ASSOCIATES LTD.**

**SECTION: 9 OF IBC**

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**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR PETITIONER : SH. GAURAV SRIVASTAVA ALONGWIT SH. ABHISHEK YADAV.**

**COUNSEL FOR RESPONDENT : SH. R.P. AGARWAL ALONGWITH SH. ABHISHEK TRIPATHI, ADVS.**

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The matter was taken up today through Video Conferencing.

Parties are represented by their respective counsels through video conferencing.

Record shows that no reply has been filed by the Respondent.

As prayed, three weeks further time is granted to the learned counsel for the respondent for filing their reply by serving an advance copy to the counsel for the petitioner, thereafter rejoinder, if any, may be filed within two weeks.

Accordingly, put up on 22nd February, 2021 before the Regular Court/ Video Conferencing.

— Sd —

**Dated : 08.12.2020**

**JUSTICE RAJESH DAYAL KHARE**
**(MEMBER JUDICIAL)**

*Typed by :*
*Md. Zaid*
*(Stenographer)*